

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.444/07**

**Tuesday this the 17<sup>th</sup> day of July 2007**

**C O R A M :**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN  
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

V.Subramaniam,  
Goods Shed Porter,  
Nagercoil Railway Station, Kotta (PO). ...Applicant

(By Advocate Mr.S.M.Prasanth)

**Versus**

1. Union of India represented by the General Manager,  
Southern Railway, Madras.
2. The Divisional Personnel Officer,  
Trivandrum Division,  
Divisional Railway Manager's Office. ...Respondents

(By Advocate Mr.K.M.Anthru)

This application having been heard on 17<sup>th</sup> July 2007 the Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN**

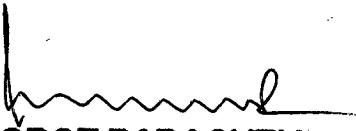
The applicant is a Goods Shed Porter in the Railways at Nagercoil Station. Earlier the applicant had filed O.A.1250/91 seeking directions to fix his pay scale at par with that of his juniors and to grant him all consequential benefits including the seniority which was allowed vide order dated 12.10.1992. The prayer of the applicant is now that consequent to revision of his seniority, he is entitled to promotion on the date of his passing the Departmental Examination on 21.6.2005. Counsel also pointed out that several of his juniors have already been promoted and that he has filed Annexure A-4 representation before the 2<sup>nd</sup> respondent which



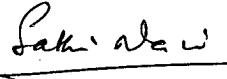
2.

is still pending consideration. We are of the view that interest of justice would be served if the respondents are directed to consider this representation in accordance with rules. Accordingly, we direct the respondents to dispose of the representation of the applicant at Annexure A-4 and communicate a decision to the applicant within a period of one month from the date of receipt of a copy of this order. No order as to costs.

(Dated the 17<sup>th</sup> day of July 2007)

  
**GEORGE PARACKEN**  
JUDICIAL MEMBER

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**SATHI NAIR**  
VICE CHAIRMAN